

F.No.32(30)FCD/2010
Government of India
Ministry of Finance
Department of Expenditure
Finance Commission Division

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5th Floor, Block No.11,
CGO Complex, Lodhi Road,
New Delhi-110003
Dated, the 10th July,2013

To
The Finance Secretary,
Government of
(All State Governments)

Subject: Utilization of grants-in-aid for improvement in Justice Delivery recommended by
13th Finance Commission by the States- Provision of Support to Court Managers.

4128/25(2-4)13
17/7
Sir/Madam,

I am directed to refer to this Department's letter of even number dated 20th September,2010 forwarding guidelines for release and utilization of grants for improvement in Justice Delivery, recommended by the 13th Finance Commission (FC-XIII).

2. With a view to enhancing the efficiency of court management and resultant improvement in case disposal, Rs.300 crore have been allocated for employment of professionally qualified Court Managers to assist the Judges. The issue of giving flexibility to the states to provide support to Court Managers as deemed appropriate by them in terms of flexibility already provided in the para 4 of guidelines has been under consideration of the Government.

3. It has been decided that the States may be allowed to use a part of FC-XIII grants to provide support to the Court Managers, as is deemed appropriate by them, subject to the condition that the average expenditure on such support will not be exceeding Rs.20,000/-p.m. per Court Manager, will be met out of funds allocated for Court Managers or by using the flexibility provided in Para 4 of the guidelines dated 20.09.2010, no liability would be created beyond FC-XIII award period (01.04.2010 to 31.03.2015) and any commitment on that account, beyond 31.03.2015, shall be the liability of the states from its own sources.

4. The above guidelines may be kept in view while utilising the grants under the 13th Finance Commission.

US(NS)
Account. 17/7/13
Dip (OPS)
Re discuss.
17/7
Yours faithfully,

Alok Chandra
10/7/13
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Copy to:

- (i) Secretary, Law/Home Departments (All States).
- (ii) Registrar Generals, (All the High Courts of States),
- (iii) Sh. Atul Kaushik, Joint Secretary, Department of Justice, Ministry of Law & Justice, New Delhi.